BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 172/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

Name of the Company:

IFCI Ltd.

V/s.

Reliance Naval And Engineering Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE** Ma Dinesh P.V. Son Adv. 1. With Adv Vished Reval. With 8915 Sterra Napmi (FFCI)

2. Mr. Samabh Soparkan Seriar Advocate, un'the Nandich Chudgan

Respondest

Rucer Parer

for Nanavati Aesociates

ORDER

Learned Senior Advocate Mr. Dinesh P. V with Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b Nanavati Associates present for Respondent.

It is represented that the decision relating to jurisdiction of Adjudicating Authority under IB Code is under consideration before the Larger Bench of NCLT, New Delhi in matters wherein winding up petitions are pending before various Hon'ble High Courts at different stages.

In view of the same, list the matter on 30.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL